

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

New Delhi, the 25th August, 1970

NOTIFICATION
INCOME-TAX

No. 1451 (F.No.201/3702 TB). In exercise of the powers conferred by sub-section (1) of section 122 of the Income-tax Act, 1961 (43 of 1961) and of all other powers enabling it in that behalf and in partial modification of all previous notifications in this regard the Central Board of Direct Taxes hereby directs that the Appellate Assistant Commissioner of Income-tax of the Ranges specified in Column 2 of the Schedule below shall perform their functions in respect of the persons and incomes assessed to Income-tax or Super tax in the Income-tax Circles, Wards and Districts specified in the corresponding entry in Col. 3 thereof:-

SCHEDULE

S.No.	RANGES.	Income-tax Circles/Wards & Districts.
1.	AAC Spl. Range-V, New Delhi.	(i) Special Circles-V, VI, VI(Addl.), X, XIII, XIV and XVI, New Delhi. (ii) District-VIII(3), (4), (5), (6), New Delhi (iii) District-III(3), (4)&(11), New Delhi. (iv) Provident Fund Circles, New Delhi.
2.	AAC E-Range, New Delhi.	(i) District-V(1), (2), (3), (4), (5) and (6), New Delhi. (ii) District-VIII(1), (2), (2)(Addl.), (7), (8), (9) and (10), New Delhi. (iii) District-VIII, and A, A(Addl.), B, B(Addl.), B(Addl.I), B(Addl.IV), C, D, D(1), D, F, F(Addl.), New Delhi. (iv) A-I, A-II, A-III, A-IV, A-IV(1)&II(1) Districts, New Delhi. (v) Income-tax-cum-Health-Tax Circle-VIII, New Delhi.
3.	AAC K-Range, New Delhi.	(i) District-V-7, (8), (9), (10), (11), (11)(Addl), (12), (12)(Addl.), (13), (13)(Addl.), (14), (15), (15)(Addl.), (16), (16)(Addl.), (17)(17)(Addl.), (18), (18)&(20), New Delhi. (ii) Contractor's Circle, New Delhi. (iii) B-XII, B-XV District, New Delhi. (iv) District-V, and A, A(Addl.), A(1), B, B(Addl.), B(1), C, C-I, C, C, F, F(1), F(1)(Addl.), F-III and G, New Delhi. (v) Income-tax-cum-Health-Tax Circles-IX & X, New Delhi. (vi) Special Circles-XI and XII, New Delhi.

- (ii) District-VIII(11), (12), (13), (14), (15), (16), (17), (18), (19) & (19) (Addl.) New Delhi.
 - (iii) Survey Circle-IV and Addl. Survey Circle IV, New Delhi.
 - (iv) District -VI(1) & (2), New Delhi.
 - (i) Distt. III(10), New Delhi.
 - (i) Distt. III(6), (6) (Addl.), (7), (7) (Addl.), (8), (9) & (20), New Delhi.
 - (ii) Ist Addl. Survey Circle-III, New Delhi.
 - (i) Distt. III(14) Ist Addl. (15), (16), 16 (Addl.), (17), (17) (Addl.), (18), (18) (Addl.), 18 (Ist Addl.), (18) (2nd Addl.), & (21), New Delhi.
 - (i) Distt. III(14), 14 (Addl.), (25), (25) (Addl.), (27), (28), (29), (30), (31), (32), (32) (Addl.), (33), (34), & (35), New Delhi.
 - (ii) Survey Circle-III, New Delhi.
 - (iii) Transport Circle and Ist Addl. Transport Circle, New Delhi.
 - (iv) Distt. III-wards H, I, J, K, L, A(I), C(I), D(I), C(I), I(I), & K(I), New Delhi.
 - (v) Special Assessment Circles, I, II, III, VI, VII, VIII & IX, New Delhi.
 - (vi) Special Survey Circle-II, III, IV & IX, New Delhi.
 - (vii) Income-tax-cum-health-tax Circle-II, New Delhi.
 - (viii) B-VI, B-VII, B-VIII (Addl.), B-IX & B-IX (Addl.) New Delhi.
 - (i) Distt. III(1), (1) (Addl.), I (Ist Addl.) (Collection) (I) 2nd Addl. (Collection), (I) 3rd Addl. (Collection) (2), (2) (Addl.), (3), (4), (5), (11), (12), (12) (Addl.) (13) and (13) Addl., New Delhi.
 - (ii) Advances - Circle, New Delhi.
 - (iii) Distt. III, wards B, C, D, E, F, F (Addl.) G, M, M (I) and N, New Delhi.
 - (iv) 2nd Addl. Survey Circle, III, New Delhi.
- 5. C-Range, New Delhi.
 - 6. D-Range, New Delhi.
 - 7. E-Range, New Delhi.
 - 8. L-Range, New Delhi.
 - 9. M-Range, New Delhi.

Where an Income-tax Circle, Ward or District or part thereof stands transferred by this Notification from one Range to another Range, appeals arising out of the assessments made in that Income-tax Circle, Ward or District or part thereof and pending immediately before the date of this Notification before the Appellate Assistant Commissioner of the Income-tax of the Ranges from whom that Income-tax Circle, Ward or District or part thereof is transferred shall from the date this notification takes effect be transferred to and dealt with by the Appellate Assistant Commissioner of the Range to whom the said circle, Ward or District or part thereof is transferred.

This notification shall take effect from 1.5.73.

Sd/-
(S. S. RAMASWAMI)

Under Secretary, Central Board of Direct Taxes.

Copy forwarded to:-

1. The Commissioner of Income-tax, Delhi-I, New Delhi.
2. The Manager, Government of India Press, New Delhi.

[Signature]
(S. S. RAMASWAMI)

Under Secretary, Central Board of Direct Taxes.